

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

STARRED QUESTION NO:382
ANSWERED ON:22.04.2010
SAFETY OF OFF SHORE PETROLEUM INSTALLATIONS
Kumar Shri P.;Naik Dr. Sanjeev Ganesh

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether adequate legal framework exists for safety of off-shore petroleum operations;
- (b) if so, the details thereof;
- (c) whether the surveillance system to safeguard off-shore petroleum exploration, exploitation, production, drilling and other related activities is working satisfactorily;
- (d) if so, the details thereof;
- (e) whether the proposed extension of the safety zone around petroleum installations beyond 500 meters has been finalized;
- (f) if not, the reasons therefore; and
- (g) the time by which it is likely to be materialised?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI MURALI DEORA)

(a) to (g): A statement is laid on the table of the House.

STATEMENT MENTIONED IN THE REPLY TO THE LOK SABHA STARRED QUESTION NO. 382 TO BE ANSWERED ON 22.04.2010 ASKED BY SHRI P KUMAR AND DR. SANJEEV GANESH NAIK ON SAFETY OF OFF-SHORE PETROLEUM INSTALLATIONS

(a) to (g) The Government has notified 'Petroleum & Natural Gas (Safety in Offshore Operations) Rules, 2008' under the Oilfields (Regulation and Development) Act, 1948 and designated Oil Industry Safety Directorate (OISD) as competent authority to exercise powers and functions for regulation of safety in offshore oil and gas installations.

The Government has designated the Indian Navy as the agency responsible for overall maritime security including coastal security of India. The Indian Navy, the Coast Guard, State Marine Police and other Central and State agencies work in coordination for the coastal security and to safeguard offshore petroleum installations.

The issue of extension of the safety zone around petroleum installations beyond 500 meters is under discussion amongst the concerned authorities.